

O R D E R

(Transport Wing)

New Delhi, the 7th March, 1962.

S.O. 771 - In exercise of the powers conferred by sub-section (2) of section 7 of the Merchant Shipping Act, 1958 (44 of 1958), the Central Government hereby directs that the powers exercisable by it under sub-section (2) of section 8, sub-section (1) of section 9, section 10, sub-section (1) of section 11, sub-section (1) of section 12 and sub-section (1) of section 13 of the said Act shall be exercisable also by the Director General of Shipping, provided that the powers under sub-section (1) of section 11 and sub-section (1) of section 12 thereof shall be restricted to the appointment of officers only.

[No. 30-ML(20)/60]